

side, whether as a matter of policy, in a speech or even in a press conference. I have been noticing it. The first offender, to my recollection, is Shri Tyagi. He made a statement a number of years ago as Deputy Minister, in Bombay. That was brought to my notice.

Shri Tyagi: I beg your pardon: I was never a Deputy Minister.

Mr. Speaker: I am sorry. He was a Minister. But, if he had been a Deputy Minister, it could have been excused. But, as a Minister, he ought not to have made the statement. When it was brought to my notice I requested all hon. Members who are Ministers not to make statements outside. When this House is in session, matters of policy must first be communicated to this House and thereafter through other sources. Therefore it is a matter of regret that important matters like the L.I.C. report should have been noticed in the newspapers before the report is presented to this House. Again and again, questions are put and the Government answers the questions by saying that the report has no doubt been received, but it is under consideration. But, before it is ultimately brought to this House, every person other than a Member of this House seems to know it. It is rather unfortunate. I do wish that it should be rigorously taken note of that no statement shall be made by any Minister outside this House. Otherwise, this House would become only a rubber-stamp for anything that is happening elsewhere.

Hon. Ministers must treat this House with greater respect and not allow others to know before this House knows.

Shri Feroze Gandhi: Will you kindly consider requesting the Minister to withdraw the remark which he made?

Mr. Speaker: We are not concerned. The hon. Minister says that it might not have been released to the press.

Therefore, if it has not been released to the press, it is only something which have been imagined by the press.

Shri Tyagi: I want to draw attention to one fact. I am quite sure it is not deliberately released by the Government as such. It has only leaked out. That is a greater risk because the whole security of India is at risk if things are allowed to leak out like that. That is more important. I am more concerned if it has leaked out rather than if it had been given deliberately.

Mr. Speaker: Very well; Bills to be introduced.

COMPANIES (AMENDMENT) BILL*

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted

Shri Lal Bahadur Shastri: I introduce the Bill.

BUSINESS ADVISORY COMMITTEE

THIRTY-EIGHTH REPORT

Sardar Hakam Singh (Bhatinda): I beg to present the Thirty-eighth Report of the Business Advisory Committee.

Shri Khadliker (Ahmednagar): Regarding this report of the Business Advisory Committee, may I submit, Sir, I had given notice of a motion concerning Tibet that the Prime Minister's statement thereon be taken into consideration. I learn that the other House is debating the whole issue. Why this House should not get

*Published in the Gazette of India Extraordinary Part II—Section dated 1st May 1959.

†Introduced with the recommendation of the President.